

versions) of the Department of Space for 1991-92. [Placed in Library. See No. LT-477/91]

- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for 1991-92. [Placed in Library. See No. LT-478/91]

**Annual Report of and Review on the working of Indian Farmers Fertiliser Cooperative Limited, New Delhi from July, 1987 to March, 1989 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): I beg to lay on the table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the period from July, 1987 to March, 1989 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the period from July, 1987 to March, 1989.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1989-90 along with Audited

**Accounts.**

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1989-90.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-479/91]

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**DEMAND FOR GRANTS OF MINISTRY OF FINANCE FOR 1991-92**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDURKHE): I beg to lay on the table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1991-92. [Placed in Library. See No. LT-480/91]

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12.45 hrs.

**MATTERS UNDER RULE 377**

- (i) **Need to include Dalit Christians in the Category of Scheduled Castes**

[English]

SHRI PALA K.M. MATHEW (Idukki): Sir, the Dalit Christians in India are totally neglected section of the society. They are the Adi-Andhras, Adi-Dravidas, Adi-Kannadigas, Adi-Keralites known by their sub-castes like Pulayaz, Paraihs etc. They suffer from the same social, educational and economic disabilities arising from the traditional practice of untouchability exactly like the Sched-

uled Castes in other faiths and live exactly like other harijans. There are caste differences in christianity also as in other religions.

12.46 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

The discrimination against Dalit Christians must be stopped. Conversion never changes one's socio-economic status. Mahatma Gandhi and Dr. Ambedkar have made observations to this effect. Our Constitution also does not stand in the way of helping them.

I appeal to the Central Government to include the S.C. Christians also along with the neo-Budhists and amend the Constitution (Scheduled Castes) Order, 1990 so that they also may get statutory benefits like reservations and concessions. (*Interruptions*)

MR. DEPUTY SPEAKER: Kindly take your seats. Immediately after the Question Hour is over, some important matters were taken up. But now we have come to matters under rule 377 and we are already proceeding with it. You kindly bear it in mind. Kindly excuse me. You can make use of some other occasion and bring that issue before the House under some provision of the rules. You can taken up this matter then.

(*Interruptions*)

MR. DEPUTY SPEAKER: Kindly have your seat. Shri Digvijaya Singh and Shri Basu Deb Acharia, you also resume your seats. Now we have taken up matters under rule 377.

(*Interruptions*)

MR. DEPUTY SPEAKER: Kindly hear me. Can we stop it in the middle and take up some other matter? Normally, under the rules, immediately after Question Hour some matters of great importance are taken up. That occasion is over. Now we have gone to matters under rule 377.

(*Interruptions*)

MR. DEPUTY SPEAKER: It is not possible now.

(*Interruptions*)

MR. DEPUTY SPEAKER: No, No. I request you to resume your seats.

(*Interruptions*)

MR. DEPUTY SPEAKER: This cannot be allowed now.

(*Interruptions*)

MR. DEPUTY SPEAKER: Hon. Members, we have gone to matters under rule 377. Kindly resume your seats.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Shall I make a suggestion to you? Kindly meet the Speaker and make use of the opportunity to discuss it with him.

(*Interruptions*)

SHRI RAM NAIK (Bombay-North): I am on a point of order.

(*Interruptions*)

MR. DEPUTY-SPEAKER: It cannot be allowed.

(*Interruptions*)

MR. DEPUTY-SPEAKER: I call Shri Mohan Lal Jhikram. You may please proceed with your submission under Rule 377.

(*Interruptions*)

MR. DEPUTY-SPEAKER: You have your seat.

(*Interruptions*)

MR. DEPUTY-SPEAKER: I request you to kindly oblige and have your seats. There is a system to be followed in the House.

(*Interruptions*)